

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "G", MUMBAI

**Before Shri G. MANJUNATHA (ACCOUNTANT MEMBER)
AND
Shri RAVISH SOOD (JUDICIAL MEMBER)**

**I.T.A No.4908 /Mum/2018
(Assessment Year: 2010-11)**

Samir H Padia 2A/83A Sharda Estate Vazira Naka, L.T.Road Borivali(West) Mumbai-400 092 PAN : AGPPP8362F	vs	ITO-30(3)(2) C-13, 6 th Floor Pratyakshkar Bavan Room No.610, BKC Bandra(E)Mumbai-400 051
APPELLANT		RESPONDENT

Appellant by	None
Respondent by	Shri V.Vinod Kumar, DR

Date of hearing	03/03/2020
Date of pronouncement	03/03/2020

ORDER

PER G. MANJUNATHA, AM :

This appeal filed by the assessee is directed against order of the Ld. Commissioner of Income tax (Appeals)-41, Mumbai, dated 09/05/2018 and it pertains to AY 2010-11.

2. At the time of hearing, we find that the assessee had filed an application for withdrawal of appeal for the reasons stated in its application dated 03/03/2020. When this fact has been brought to the

notice of the Id. DR, he did not oppose application filed by the assessee for withdrawal of appeal.

3. Having considered arguments of both sides and taking into account application filed by the assessee for withdrawal of appeal, we dismissed appeal filed by the assessee as withdrawn.

4. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 03/03/2020

Sd/-

Sd/-

(RAVISH SOOD)	(G MANJUNATHA)
JUDICIAL MEMBER	ACCOUNTANT MEMBER

Mumbai, Dt : 03/03/2020

K.Thirumalesh, Sr.PS

Copy to :

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

/True copy/

By order

(Asstt. Registrar)

ITAT, Mumbai